

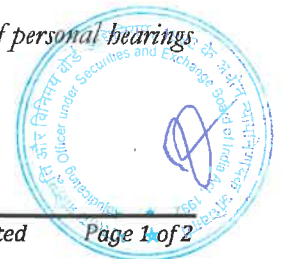
BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORREIGENDUM

To

[ADJUDICATION ORDER Ref No.: ORDER/VV/AS/2022-23/17519 - 17633]

1. Whereas, an Adjudication Order No. ORDER/VV/AS/2022-23/17519 - 17633 dated June 30, 2020 (hereinafter referred to as '**order**'), has been passed in respect of 115 entities in the matter of Kelvin Fincap Limited.
2. And whereas in Table No. 12 of para 6, Table No. 13 of para 8 of the order and para 9 of the order reference number of the aforesaid order, inadvertently typographical error has occurred w.r.t. date of reply for 24 entities represented by legal representative Mr. Vikas Bengani, Advocate and hearing details for two entities represented by Mr. Bengani on November 25, 2020 instead of November 25, 2021. In order to rectify the same, it is hereby clarified that date of written submission for 24 entities represented by legal representative Mr. Vikas Bengani, Advocate shall be read as "25/11/2020" in Table No. 12 of para 6 of the said order. Further, remarks for Noticee No. 20 (Umang Projects Limited) and Noticee No. 36 (Viren Shelters Limited) under Table 13 of para 8 of the said order shall be read as "*Mr. Vikas Bengani, Advocate appeared for hearing on 25.11.2020 and reiterated submissions made via reply dated 25.11.2020 on behalf of the Noticee*".
3. Further, para 9 (from line 6 – 10) of the said order it was mentioned as "I also note that sufficient opportunity(ies) of hearing has been extended to the Noticees during the proceedings, wherein, out of 115 Noticees, 75 Noticees has availed the hearing either personally or through their AR and 40 Noticees have failed to avail the opportunity of personal hearings extended to them (*refer table 13*)."
4. In order to rectify the same, it is hereby clarified that para 9 (from line 6 – 10) of the said order shall be read as "*I also note that sufficient opportunity(ies) of hearing has been extended to the Noticees during the proceedings, wherein, out of 115 Noticees, 77 Noticees has availed the hearing either personally or through their AR and 38 Noticees have failed to avail the opportunity of personal hearings extended to them (refer table 13).*"




5. The other contents of the Adjudication Order No. ORDER/VV/AS/2022-23/17519 - 17633 dated June 30, 2020 shall remain unchanged.
6. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.



Date: August 19, 2022

Place: Mumbai


VIJAYANT KUMAR VERMA
ADJUDICATING OFFICER